

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.4-IA/50(AHM)2024  
IN  
**CP/2(AHM)2024**

**Proceedings under Section Sec.213 of CA 2013**

**IN THE MATTER OF:**

Banthia Consultancy  
V/s

.....Applicant

Toray Kusumgar Advanced Textile Private Limited & Other

.....Respondent

**Order delivered on: 06/06/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Chanakya Bhavsar, Adv.

For the Respondent : Mr. Dhiren Dave, Adv. (Org. Petitioner)

**ORDER**

**IA/50(AHM)2024**

Ld. Counsel for the applicant seeks permission to withdraw the application. They have also filed withdrawal affidavit. In view of the same, permission is granted. Accordingly, IA 50 of 2024 is disposed-off as withdrawn. Applicant is directed to file reply within two-weeks in CP 2 of 2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**